

RATIFIED

Minutes of Meeting No.07/13 scheduled on 26.06.2012 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 07/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 actually was held on 26.06.2012 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl. No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321 Extn.	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:31/23/80-ALC2/2009	Party Name: HINDUSTAN AERONAUTICS LTD	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:07.08.2012
	Decision : The Committee noted that firm's letter dated 03.02.2012 has been sent to RA, Bangalore on 08.06.2012 and decided to await reply from RA. The case is to be re-listed on 07.08.2012.			

2	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:07.08.2012
	Decision : The Committee noted that the PIC agenda along with main file has been sent to PC-IV section on 18.05.2012 for examination and comments. The case is to be re-listed on 07.08.2012.			

3	Case No.:18/15/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Approved
	HQ File :01/80/050/00225/AM11/	RLA File :04/24/040/00061/AM11/	Lic.No/Date:0410114584 15.06.2010	
	Decision : Based on the written comments of DHI received vide their UO Note No.3(74)/10-TSW(B)/202 dated 24.05.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. EP : Condenser Tube Cleaning System - 04 Nos, 22.112 MT. 2. Inputs : Sr.No.12 : SS Plate 1.5-50 mm thick, Quantity including (% wastage) MT : 2.76 (5%). 3. Rest of the items are to be allowed on net-to-net basis with accountability clause. The RLA may take necessary action accordingly.			

4	Case No.: 32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:07.08.2012
	Decision : The Committee noted that the PIC agenda along with main file has been sent to PC-IV section on 18.05.2012 for examination and comments. The case is to be re-listed on 07.08.2012.			

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Case No.:28/40/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Approved
HQ File :01/80/050/00878/AM11/	RLA File :05/23/040/00348/AM11/	Lic.No/Date:0510285314 08.03.2011	

Decision : Based on the Sub-Committee Report, the Committee decided to ratify the subject Authorization as under:

Export Product	Inputs material	Import to be allowed
Cement Shoes	(i) Seamless Casing Pipe	1. For these products there exist SION C-1624, 1625 and 1628 and these should also be made applicable to all OD sizes of seamless pipes. 2. Length of relevant seamless pipe to be allowed @1 No of actual length of EP + ½” Extra. In addition to above, the OD of relevant seamless pipe to be allowed as actual OD of EP+ ¼” Extra.
Float Shoes	(ii) Components	
Cementing Collars		
-Packers -Linear Hangers -Fluted casing -Flow Coupling -Anchor Tubing -Lock Mandrel -Splined Expansion Joint	(i) Seamless Casing Pipe (ii) Components	Length of relevant seamless pipe to be allowed @1Nos of actual length of EP+ ½” Extra. In addition to above, the OD of relevant seamless pipe to be allowed as actual OD of EP+ ¼” Extra.
The Components are to be allowed on net to net basis with accountability clause.		

RLA may take necessary action accordingly.

6	Case No.: 2/6/80-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00079/AM12/	RLA File :07/21/040/00953/AM11/	Lic.No/Date:0710078147 21.03.2011	Defer Date:07.08.2012
	Decision : The Committee noted that the comments called for from DIT are yet to be received and decided to send reminder to expedite their comments. The case is to be re-listed on 07.08.2012.			

	Case No.: 29/6/80-ALC2/2011	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
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7	HQ File :01/80/050/00106/AM12/	RLA File :03/95/040/00177/AM12/	Lic.No/Date:0310634527 06.06.2011	Defer Date:07.08.2012
	Decision : The Committee noted that the firm has not clarified the use of solid bar in place of seamless tubes in their reply dated 21.06.2012. Therefore, the Committee decided to advise the firm to appear in Personal Hearing on 07.08.2012 to explain the details of the case. The case is to be re-listed on 07.08.2012.			

8	Case No.:26/9/80-ALC2/2011	Party Name:AKSH TECHNOLOGIES LTD. (A WHOLLY OWNED SUBSIDIARY)	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00194/AM12/	RLA File :05/23/040/00132/AM12/	Lic.No/Date:0510296453 13.07.2011	Defer Date:07.08.2012
	Decision : The Committee noted that the comments called for from DIT are yet to be received and decided to send reminder to expedite their comments. The case is to be re-listed on 07.08.2012.			

9	Case No.:14/18/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00368/AM12/	RLA File :04/24/040/00146/AM12/	Lic.No/Date:0410128602 27.09.2011	Defer Date:07.08.2012
	Decision : The Committee noted that the firm has not replied to this office letter dt.10.05.2012 and subsequent reminder 24.05.2012 calling for certain information and decided to remind the firm to expedite reply. The case is to be re-listed on 07.08.2012.			

10	Case No.:3/18/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00357/AM12/	RLA File :04/24/040/00095/AM12/	Lic.No/Date:0410129108 11.10.2011	Defer Date:07.08.2012
	Decision : The Committee noted that the firm has not replied to this office letter dt.10.05.2012 and subsequent reminder 24.05.2012 calling for certain information and decided to await reply from firm. The case is to be re-listed on 07.08.2012.			

11	Case No.:9/18/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00363/AM12/	RLA File :05/24/040/00251/AM12/	Lic.No/Date:0510305773 18.10.2011	Defer Date:07.08.2012
	Decision : The Committee noted that the firm's reply dated 23.03.2012 has been sent to DIPP for examination and comments and therefore decided to send reminder to Shri Nand Lal, Sr. DO to expedite comments. The case is to be re-listed on 07.08.2012.			

12	Case No.:6/21/80-ALC2/2011	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00426/AM12/	RLA File :07/24/040/00296/AM12/	Lic.No/Date:0710083749 04.11.2011	Defer Date:07.08.2012

Decision :The Committee noted that the case is under examination with DIT and decided to send reminder to expedite their comments. The case is to be re-listed on 07.08.2012.

13	Case No.:4/18/80-ALC2/2011	Party Name:COMAU INDIA P.LTD,	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00358/AM12/	RLA File :31/82/040/00187/AM12/	Lic.No/Date:3110051335 08.11.2011	Defer Date:07.08.2012
	Decision : The Committee noted that the firm has not attended the Personal Hearing. Therefore, the Committee decided to give a final opportunity to the firm to appear for PH on 07.08.2012 to explain the details of the case. The case is to be re-listed on 07.08.2012.			

14	Case No.:8/21/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Approved
	HQ File :01/80/050/00428/AM12/	RLA File :07/24/040/00331/AM12/	Lic.No/Date:0710084167 22.11.2011	
	Decision :Based on the written comments of DIPP received vide their UO Note dated 26.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weights of 1000 Kgs., 1200 Kgs., 1600 Kgs. , 7000 Kgs. & 13000 Kgs. to be specified with the quantities of export products fro Sl. No 1 to 5 respectively. 2. Import items from Sl. Nos. 1 to 15 to be allowed as on net to net basis with accountability clause. 3. Quantities of import items at Sl. Nos. 16 to 25 to be allowed as 103.7 Kgs., 103.7 Kgs., 17.2 Kgs., 8.8 Kgs., 46.6 Kgs., 29.4 Kgs., 995 Kgs., 1835 Kgs., 424 Kgs.& 356 Kgs. respectively inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 26 to be allowed as 256 Kgs. inclusive of 2 % wastage as claimed by the firm. 5. Quantities of import items at Sl. Nos. 27, 29 & 30 to be allowed as 2520 Kgs., 33.4 Kgs. & 28.1 Kgs. respectively inclusive of 5 % wastage. 6. Quantity of import item at Sl. No. 28 may be allowed as 63.3 Kgs. inclusive of 2 % wastage. 7. Quantities of import items from Sl. Nos. 31 to 37 to be allowed as on net to net basis. 8. Import items from Sl. Nos. 38 to 70 to be allowed on net to net basis with accountability clause. Accordingly, quantities of import items at Sl. No. 40 & 57 to be allowed as 166 Nos. & 48 Nos. respectively. 9. Quantities of import items from Sl. Nos. 71 to 76 to be allowed as on net to net basis. 10. Import items from Sl. Nos. 77 to 200 to be allowed as on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

15	Case No.:15/25/80-ALC2/2011	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00494/AM12/	RLA File :07/24/040/00346/AM12/	Lic.No/Date:0710084374 02.12.2011	Defer Date:07.08.2012
	Decision : The Committee noted that the firm's reply has been sent to MSME for examination and comments and case is under examination with MSME. The case is to be re-listed on 07.08.2012.			

Case No.:16/25/80-ALC2/2011			Status:
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16		Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:7/80-ALC2/2012 26.06.2012	Deferred
	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/	Lic.No/Date:3410032547 14.12.2011	Defer Date:07.08.2012
Decision :The Committee noted that the comments called for from C&PC are yet to be received and therefore decided to send reminder for expediting their comments. The case is to be re-listed on 07.08.2012.				

17	Case No.:27/45/81-ALC2/2011	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/81/050/00443/AM12/	RLA File :07/24/040/00367/AM12/	Lic.No/Date:0710084702 15.12.2011	Defer Date:07.08.2012
Decision :The Committee noted that the firm has not replied to this office letter dated 11.06.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 07.08.2012.				

18	Case No.:31/25/80-ALC2/2011	Party Name:DAYCO VIKAS POWER TRANSMISSION PVT. LTD.	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Approved
	HQ File :01/80/050/00510/AM12/	RLA File :05/23/040/00348/AM12/	Lic.No/Date:0510311317 15.12.2011	
Decision :Based on the written comments of DHI received vide their UO Note dated 26.06.2012, the Committee decided to ratify the norms on net to net basis with accountability clause.				
The RLA may take necessary action accordingly.				

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Case No.:34/45/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Approved
HQ File :01/81/050/00450/AM12/	RLA File :11/24/040/00042/AM12/	Lic.No/Date:1110026417 20.12.2011	
Decision : Based on the written comments of DHI received vide their UO Note No.3(57)2012-TSW(B)/225 dated 26.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Export Product: 2 x 14 MW Hydro Turbine, MIV & Governor (total weight 103.7 MT) Generator (total weight 327.9 MT) for Nyaborongo HEP, Rwanda 2. Inputs			
Sl No.	Item	Total quantity MT including (%) wastage)	
1	CS Plates (63 – 110 mm Thick)	44.5 (30%)	
6	CRNGO (1mm thk)	106 (10%)	
7	Half hard copper strip	5.8 (0.5%)	
8-10	Insulators	As applied	
11	Paint	0.15	

3. Item Nos. 12 to 15 – To be allowed with accountability clause.
4. Item nos. 2 to 5 - To be allowed with accountability clause with 'nil' wastage.

The RLA may take necessary action accordingly.

20	Case No.:13/25/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00492/AM12/	RLA File :11/24/040/00046/AM12/	Lic.No/Date:1110026418 20.12.2011	Defer Date:07.08.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.08.2012.			

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Case No.:14/25/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Approved									
HQ File :01/80/050/00493/AM12/	RLA File :11/24/040/00037/AM12/	Lic.No/Date:1110026416 20.12.2011										
Decision : Based on the written comments of DHI received vide their UO Note No.3(28)/2012-TSW(B)/244 dated 22.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Export Product: Total weight 241.84 MT to be incorporated. 2. Inputs: <table><tr><th>Sl No. of AA</th><th>Item Name</th><th>Quantity in including (%) wastage)</th></tr><tr><td>1</td><td>CS Plates (90-160mm)</td><td>125MT (27%)</td></tr><tr><td>2</td><td>Ferroform tube of relevant dia</td><td>41 kg (2%)</td></tr></table> The RLA may take necessary action accordingly.				Sl No. of AA	Item Name	Quantity in including (%) wastage)	1	CS Plates (90-160mm)	125MT (27%)	2	Ferroform tube of relevant dia	41 kg (2%)
Sl No. of AA	Item Name	Quantity in including (%) wastage)										
1	CS Plates (90-160mm)	125MT (27%)										
2	Ferroform tube of relevant dia	41 kg (2%)										

22	Case No.:26/25/80-ALC2/2011	Party Name:GLOBE HI-FABS	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Approved
	HQ File :01/80/050/00505/AM12/	RLA File :05/23/040/00358/AM12/	Lic.No/Date:0510311818 20.12.2011	
	Decision :Based on the written comments of DC(MSME) received vide their UO Note No.30(133)2011-ME dated 12.06.2012, the Committee decided to ratify the norms on Net-to-Net basis without any wastage and with accountability clause.			
	The RLA may take necessary action accordingly.			

	Case No.:40/25/80-ALC2/2011	Party Name:VITROMED HEALTHCARE	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Approved
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HQ File :01/80/050/00519/AM12/	RLA File :05/24/040/00287/AM12/	Lic.No/Date:0510311874 20.12.2011	
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Decision :Based on the written comments of C&PC received vide their OM No.46011/15/2012-PC-II dated 22.05.2012, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Measured Volume Fluid Administration Set (Burette Set)	1 nos
Raw-material recommended for import	Quantity
1. PP Granules	1.05 kg/kg content in export product
2. PVC Compound	1.05 kg/kg content in export product
3. ABS Resin/ Granules	1.05 kg/kg content in export product
4. Relevant C-Clamp	Net+/-2% wastage
5. Relevant Shut Off Valve/ Floater	Net+/-2% wastage
6. Relevant Latex Bulb	Net+/-2% wastage
7. Relevant Air Vent Spike cover	Net+/-2% wastage
8. Relevant Paper Filter	Net+/-2% wastage
9. Relevant Needles	Net+/-2% wastage
10.Relevant Y-Site	Net+/-2% wastage
11. For 1 kg. components / parts made of PVC Compound	
(i) PVC Resin	0.704 kg
(ii) Di-Octyl Phthalate / Hexamoll Dinch	0.330 kg
(iii) Dioctyl Adipate (DOA)	0.0165 kg
(iv) Calcium Zinc Stabilizer	0.0110 kg
(v) Calcium Stearate	0.0055 kg
12. Medical Kraft Papre	As per Packing Policy
13. Polyester Polylaminte Film	As per Packing Policy

The RLA may take necessary action accordingly.

24	Case No.:9/25/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00488/AM12/	RLA File :03/95/040/00690/AM12/	Lic.No/Date:0310673188 28.12.2011	Defer Date:07.08.2012
Decision :The Committee noted that the firm has not replied to this office letter dated 25.5.2012. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 07.08.2012.				

	Case No.:10/25/80-ALC2/2011	Party Name:GENSER AEROSPACE & INFORMATION TECHNOLOGIES P.LTD.	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Approved
	HQ File :01/80/050/00489/AM12/	RLA File :07/24/040/00393/AM12/	Lic.No/Date:0710085074 29.12.2011	

Decision :Based on the written comments of DC(MSME) received vide their UO Note No.30(148) 2011-ME dated 26.03.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

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Name of the item	Quantity
Weight of the raw material	200 gms
Weight of export product	60 gms
Wastage	140 gms
Percentage wastage	240 %
Wastage after 20% recovery	192%
Qty of export product in Nos.	4510 Nos.
Weight of the imported inputs	
	790.15 kg apx.

The quantity of imported raw material to be allowed is 790 kg.

The RLA may take necessary action accordingly.

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Case No.:8/25/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Approved
HQ File :01/80/050/00487/AM12/	RLA File :03/95/040/00749/AM12/	Lic.No/Date:0310673619 30.12.2011	

Decision :Based on the written comments of DHI received vide their UO Note No.3(61)/2011/TSW(B)/224 dated 07.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Export Product : Waste heat Boiler, Reaction Furnace, Steam Drum, TGT Line 4 sets each. (Total 2726 MT)
2. Inputs:

Item No. AA	Item	Total quantity including wastage
1	CS Plate (upto 190mm thick)	1952.88 (3%)
2	Steel Tubes SA 179	604 (2%)
5	Steel Pipe SA 106	43.5 (2%)
6	Round bar SA 479	2.458 (2%)
8	Production Test coupons	1.50 (20 Nos)
9/10	Welding wire / Electrode	72
11	Flux	72

3. Item No. 13 – (Tools) – To be allowed with accountability clause.
4. Rest of the items are allowed with accountability clause with 'nil' wastage.

The RLA may take necessary action accordingly.

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Case No.:6/25/80-ALC2/2011	Party Name:AUROLAB	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
HQ File :01/80/050/00485/AM12/	RLA File :35/24/040/00029/AM12/	Lic.No/Date:3510036982 02.01.2012	Defer Date:07.08.2012

Decision :The Committee noted that the comments called for from C&PC are yet to be received and therefore decided to send a reminder to expedite their comments. The case is to be re-listed on 07.08.2012.

28	Case No.:19/25/80-ALC2/2011	Party Name:CANALAIR AIR SOLUTIONS PRIVATE LIMITED,	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00498/AM12/	RLA File :32/21/040/00113/AM12/	Lic.No/Date:3210052122 11.01.2012	Defer Date:07.08.2012
	Decision :The Committee noted that the firm has sought time vide their e-mail dated 21.06.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 07.08.2012.			

29	Case No.:18/25/80-ALC2/2011	Party Name:DELKOR TECHNIK INDIA P.LTD.	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00497/AM12/	RLA File :07/24/040/00409/AM12/	Lic.No/Date:0710085428 12.01.2012	Defer Date:07.08.2012
	Decision :The Committee noted that the firm has not replied to this office letter dated 10.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 07.08.2012.			

30	Case No.:35/25/80-ALC2/2011	Party Name:OM METALS INFRAPROJECTS LTD.,	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00514/AM12/	RLA File :05/24/040/00353/AM12/	Lic.No/Date:0510314332 12.01.2012	Defer Date:07.08.2012
	Decision :The Committee noted that the firm's reply dated 20.05.2012 has been sent to DHI on 30.05.2012 for examination and comments and case is under examination with DHI. The case is to be re-listed on 07.08.2012.			

31	Case No.:3/51/81-ALC2/2011	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Approved
	HQ File :01/81/050/00490/AM12/	RLA File :31/83/040/00206/AM12/	Lic.No/Date:3110052368 13.01.2012	
	Decision :Based on the written comments of DHI received vide their UO Note No.3(60)/12-TSW(B)/208 dated 28.05.2012, the Committee decided to ratify the norms on repeat basis as per AA No.3110043464 dated 02.06.2010 and allow import with 42% wastage. The RLA may take necessary action accordingly.			

32	Case No.:2/46/87-ALC1/2011	Party Name:SIEMENS LTD	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/87/050/00365/AM12/	RLA File :03/95/040/00865/AM12/	Lic.No/Date:0310676945 16.01.2012	Defer Date:07.08.2012
	Decision :The Committee decided to send a copy of firm's application to DHI for examination and comments, the case pertains to DHI. The case is to be re-listed on 07.08.2012.			

	Case No.:1/25/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:7/80-ALC2/2012 26.06.2012	Status: Approved
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33	HQ File :01/80/050/00480/AM12/	RLA File :03/94/040/00914/AM12/	Lic.No/Date:0310679315 31.01.2012	
	Decision : Based on the written comments of DIPP received vide their UO Note dated 26.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weight of 16.265 MT to be specified with the quantity of export product. 2. Words" Gr. TP304L, Size 19.05 mm OD x 2.11 mm Thk." To be suffixed with the description of import item. 3. Quantity of import item to be allowed as 10160 Kgs. (11308 mtr.) inclusive of 4 % wastage. The RLA may take necessary action accordingly.			

34	Case No.:41/25/80-ALC2/2011	Party Name:ZIEMANN INDIA PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00520/AM12/	RLA File :31/83/040/00221/AM12/	Lic.No/Date:3110052821 07.02.2012	Defer Date:07.08.2012
	Decision : The Committee noted that a copy of DIPP D/L dated 10.05.2012 has been sent to the firm on 25.06.2012 and await the firm's reply. The case is to be re-listed on 07.08.2012.			

35	Case No.:42/25/80-ALC2/2011	Party Name:TEMA INDIA LIMITED	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Rejected
	HQ File :01/80/050/00521/AM12/	RLA File :03/95/040/00930/AM12/	Lic.No/Date:0310680916 08.02.2012	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dt.09.05.2012 and subsequent reminder 25.05.2012 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			
	The RLA may take necessary action accordingly.			

36	Case No.:43/25/80-ALC2/2011	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00522/AM12/	RLA File :31/83/040/00218/AM12/	Lic.No/Date:3110052856 08.02.2012	Defer Date:07.08.2012
	Decision : The Committee decided to forward the firm's application to DIPP for examination and comments. the case is to be re-listed on 07.08.2012.			

37	Case No.:8/1/80-ALC2/2012	Party Name:SAGE METALS LTD.	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00590/AM12/	RLA File :05/24/040/00396/AM12/	Lic.No/Date:0510317514 13.02.2012	Defer Date:07.08.2012
	Decision : The Committee decided to forward the firm's application to DIPP for examination and comments. the case is to be re-listed on 07.08.2012.			

38	Case No.:1/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00583/AM12/	RLA File :31/82/040/00406/AM12/	Lic.No/Date:3110053404 15.03.2012	Defer Date:07.08.2012
	Decision :The Committee noted that the firm has not replied to this office letter dated 04.06.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 07.08.2012.			

39	Case No.:2/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00584/AM12/	RLA File :31/82/040/00385/AM12/	Lic.No/Date:3110053407 15.03.2012	Defer Date:07.08.2012
	Decision : The Committee noted that the firm has not replied to this office letter dated 04.06.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 07.08.2012.			

40	Case No.:3/1/80-ALC2/2012	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00585/AM12/	RLA File :03/95/040/01039/AM12/	Lic.No/Date:0310686540 15.03.2012	Defer Date:07.08.2012
	Decision : The Committee noted that the firm has not clarified the use of solid bar in place of plates in their reply dated 21.06.2012. However, the Committee decided to advise the firm to appear in Personal Hearing on 07.08.2012 to explain the details of the case. The case is to be re-listed on 07.08.2012.			

41	Case No.:4/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00586/AM12/	RLA File :31/82/040/00395/AM12/	Lic.No/Date:3110053419 19.03.2012	Defer Date:07.08.2012
	Decision :The Committee noted that the firm has not replied to this office letter dated 04.06.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 07.08.2012.			

42	Case No.:5/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00587/AM12/	RLA File :31/82/040/00393/AM12/	Lic.No/Date:3110053435 20.03.2012	Defer Date:07.08.2012
	Decision : The Committee noted that the firm has not replied to this office letter dated 04.06.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 07.08.2012.			

	Case No.:6/1/80-ALC2/2012			Status:
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43		Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:7/80- ALC2/2012 26.06.2012	Deferred
	HQ File :01/80/050/00588/AM12/	RLA File :31/82/040/00410/AM12/	Lic.No/Date:3110053447 21.03.2012	Defer Date:07.08.2012
Decision : The Committee noted that the firm has not replied to this office letter dated 04.06.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 07.08.2012.				

44	Case No.:9/1/80-ALC2/2012	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Approved
	HQ File :01/80/050/00591/AM12/	RLA File :03/95/040/01065/AM12/	Lic.No/Date:0310687321 21.03.2012	
Decision : Based on the written comments of DIPP received vide their UO Note dated 26.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Word "relevant" to be prefixed with the description of import item and its quantity to be allowed as applied for i.e. 3079.875 Kgs. inclusive of 7.5% wastage after 1/3 rd recovery. The RLA may take necessary action accordingly.				

45	Case No.:10/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00592/AM12/	RLA File :31/82/040/00401/AM12/	Lic.No/Date:3110053492 26.03.2012	Defer Date:07.08.2012
Decision : The Committee noted that the comments called for from DIT are yet to be received and therefore decided to send reminder to them to expedite their comments. The case is to be re-listed on 07.08.2012.				

46	Case No.:1/4/80-ALC2/2012	Party Name:NEON INNOVATIVE PVT. LTD.	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Approved
	HQ File :01/80/050/00054/AM13/	RLA File :03/95/040/00049/AM13/	Lic.No/Date:0310691652 23.04.2012	
Decision : Based on the written comments of DIPP received vide their UO Note dated 26.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import item to be allowed as 260 Nos. on net to net basis. The RLA may take necessary action accordingly.				

	Case No.:2/4/80-ALC2/2012	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Approved
	HQ File :01/80/050/00055/AM13/	RLA File :03/95/040/00018/AM13/	Lic.No/Date:0310691668 23.04.2012	

47	Decision : Based on the written comments of DIPP received vide their UO Note dated 26.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-		
	1. Quantity of import item at Sl.No.1 to be allowed as applied for i.e. 9450 Kgs. inclusive of 5% wastage. 2. Quantities of import items at Sl.No.2 & 3 to be allowed as applied for i.e. 9360 Kgs & 7722 Kgs respectively inclusive of 95% wastage after 1/3 rd recovery.		
	The RLA may take necessary action accordingly.		

48	Case No.: 3/4/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Approved
	HQ File :01/80/050/00056/AM13/	RLA File :03/95/040/00019/AM13/	Lic.No/Date:0310691949 24.04.2012	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization under GN4 with accountability clause. RLA may take necessary action accordingly.			

49	Case No.: 4/4/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Approved
	HQ File :01/80/050/00057/AM13/	RLA File :03/95/040/00015/AM13/	Lic.No/Date:0310691954 24.04.2012	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization under GN4 with accountability clause. RLA may take necessary action accordingly.			

50	Case No.: 5/4/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Approved
	HQ File :01/80/050/00058/AM13/	RLA File :03/95/040/00017/AM13/	Lic.No/Date:0310691960 24.04.2012	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization under GN4 with accountability clause. RLA may take necessary action accordingly.			

51	Case No.: 6/4/80-ALC2/2012	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00059/AM13/	RLA File :31/83/040/00012/AM13/	Lic.No/Date:3110053907 24.04.2012	Defer Date:07.08.2012
	Decision : As per DC(MSME) UO note No.30(172) 2011-ME dated 11.06.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 07.08.2012: - 1. Use size specification and technical drawing and weight of each export product.			

2. Process of manufacturing to be carried out on imported input.
3. Weight of each raw material, content of imported input there in and material Balancing.
4. Process of mfg the export product.

52	Case No.:7/4/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Approved
	HQ File :01/80/050/00060/AM13/	RLA File :03/94/040/01151/AM12/	Lic.No/Date:0310692031 25.04.2012	
	Decision :Based on the written comments of DIPP received vide their UO Note dated 26.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weights of 98060 Kg. to be specified with the quantities of each export product at Sl. No. 1 to 4. 2. Words “ Elliptical Head/Hemispherical Heads/Ellipsoidal” to be deleted from the description of import item at Sl. No. 1. 3. Quantity of import item at Sl. No. 1 to be allowed as 8 Nos. on net to net basis. However, duty free weight of this item to be allowed as 26712 Kg inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 2 to be allowed as 36 Nos. on net to net basis. However, duty free weight of this item to be allowed as 1828 Kg inclusive of 5 % wastage. 5. Quantity of import item at Sl. No. 3 to be allowed as 164 Nos. on net to net basis. However, duty free weight of this item to be allowed as 49050 Kg inclusive of 5 % wastage. 6. Word “Relevant” to be prefixed with the descriptions of import items at Sl. No. 4 & 5. 7. Quantity of import item at Sl. No. 4 to be allowed as 6484 Kgs. (172.2 Mtrs.) inclusive of 2 % wastage. 8. Quantity of import item at Sl. No. 5 to be allowed as 311644 Kgs. inclusive of 12.5 % wastage after 1/3rd recovery. 9. Quantities of import items at Sl. Nos. 6, 7 & 8 (Welding Consumables) to be allowed as 5688 Kgs. each. The RLA may take necessary action accordingly.			

53	Case No.:8/4/80-ALC2/2012	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00061/AM13/	RLA File :03/95/040/00053/AM13/	Lic.No/Date:0310692316 26.04.2012	Defer Date:07.08.2012
	Decision : As per DC(MSME) UO note No.30(177) 2011-ME dated 21.06.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 07.08.2012: - 1. Size specification and drawing of each export product. 2. Weight of each blank/forging with its size and dimensional drawing. 3. Process of mfg on the imported inputs and stage wise wastage involved. 4. Wastage Justification and wastage calculations on export weight. 5. Weight of each finished export product.			

	Case No.:9/4/80-ALC2/2012	Party Name:GRIND MASTER MACHINES PVT.LTD.,	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Approved
	HQ File :01/80/050/00062/AM13/	RLA File :03/94/040/00067/AM13/		

54			Lic.No/Date:0310692741 30.04.2012	
Decision :Based on the written comments of DHI received vide their UO Note No.3(77)/2012/TSW(B)/246 dated 22.06.2012, the Committee decided to ratify the norms under GN-4 with accountability clause.				
The RLA may take necessary action accordingly.				

55	Case No.:3/7/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Approved
	HQ File :01/80/050/00144/AM13/	RLA File :03/95/040/00068/AM13/	Lic.No/Date:0310698322 12.06.2012	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization under GN4 with accountability clause.				
RLA may take necessary action accordingly.				

56	Case No.:4/7/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Approved
	HQ File :01/80/050/00145/AM13/	RLA File :03/95/040/00159/AM13/	Lic.No/Date:0310698286 12.06.2012	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization under GN4 with accountability clause.				
RLA may take necessary action accordingly.				

57	Case No.:5/7/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Approved
	HQ File :01/80/050/00146/AM13/	RLA File :03/95/040/00082/AM13/	Lic.No/Date:0310698260 12.06.2012	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization under GN4 with accountability clause.				
RLA may take necessary action accordingly.				

58	Case No.:1/7/80-ALC2/2012	Party Name:TRANS ENGINEERS INDIA PVT.LTD.	Meet No/Date:7/80- ALC2/2012 26.06.2012	Status: Deferred
	HQ File :01/80/050/00142/AM13/	RLA File :31/83/040/00049/AM13/	Lic.No/Date:3110054678 14.06.2012	Defer Date:07.08.2012
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 07.08.2012.				

	Case No.:2/7/80-ALC2/2012	Party Name:FLASH POINT EQUIPMENTS PVT. LTD.	Meet No/Date:7/80- ALC2/2012	Status: Deferred
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			26.06.2012	
59	HQ File :01/80/050/00143/AM13/	RLA File :31/83/040/00054/AM13/	Lic.No/Date:3110054686 14.06.2012	Defer Date:07.08.2012
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 07.08.2012.				

60

Case No.:3/9/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:5/80-ALC2/2012 29.05.2012	Status: Approved
HQ File :01/80/050/00170/AM12/	RLA File :03/95/040/00166/AM12/	Lic.No/Date:0310640468 05.07.2011	

Decision : Based on the written comments of DHI received vide their UO Note No.3(34)/2010/TSW(B)/247 dated 25.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Export Product: 3x660 MW Boiler piping spools Total weight 2620.76 MT for Korali TPS.

2. Inputs :

S.No.	Item	Total quantity (MT) including wastage (%)
3	AS pipes	2357.65 (2%)
4 to 15	Welding electrode / wire	41.57
16 to 18	Welding Flux	19.80
19	AS Plate	10 (5%)

3. Rest of the two items are allowed with accountability and nil wastage.

4. Quantity of inputs at 1 to 3 has been increased as per applicant's letter dt.24.05.2012.

The RLA may take necessary action accordingly.

S.No.12

Case No. A - 09	M/s. Jhagadia Copper Ltd.,	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date 3410024795 dt.29.07.2009
Meeting No.07/13		RA.F.No.34/24/039/00001/AM10	
Date: 26.06.2012		Ratification of norms	

The Committee noted that the firm vide their letter dated 18.06.2012 has requested for postponement of P.H. to 07.08.2012 instead of 26.06.2012. The Committee, therefore, decided to give the firm a final opportunity for PH on 07.08.2012. and to re-list the case on 07.08.2012.

S.No.13

Case No. A - 16	M/s. VA Tech Escher Wyss Flovel Ltd., Faridabad	HQ F.No.01/80/050/00925/AM12/DES.I	Lic.No. & Date 0510100700 dt.20.02.2007
Meeting No.07/13		RA.F.No.05/24/040/00940/Am07	
Date: 26.06.2012		Fixation of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.08.2012.

S.No.14

Case No. A - 17	M/s. VA Tech Escher Wyss Flovel Ltd., Faridabad	HQ F.No.01/80/050/00927/AM12/DES.I	Lic.No. & Date 0510199824 dt.21.02.2007
Meeting No.07/13		RA.F.No.05/24/040/00 /Am07	
Date: 26.06.2012		Fixation of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.08.2012.

S.No.66

Case No.A/R-153	M/s. Thermax Ltd.,	HQ F.No.01/81/162/00480/AM07/ DES-I	Lic.No. & Date 3110026329 dt.04.09.2006
Meeting No.07/13		RA F.No.31/24/040/00186/AM07	
Date: 26.06.2012		Ratification of Norms	

The Committee noted that the DHI D/L dated 14.06.2012 has been sent to firm on 25.06.2012 and await firm's reply. The case is to be re-listed on 07.08.2012.

S.No.67

Case No. A/R- 168	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No. 01/80/50/ 01741/AM09/DES.I	Lic.No. & Date 0310497146 dt.10.12.2008
Meeting No.07/13		RA F.No.03/94/040/00798/AM09	
Date: 26.06.2012		Ratification of norms	

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.08.2012.

S.No.68

Case No.A/R-01	M/s. Larsen & Toubro Limited, Kanchipuram	HQ F.No.01/80/162/01163/AM09/ DES-I	Lic.No. & Date 0410124806 dt.10.06.2011
Meeting No.07/13		RA F.No.04/21/040/00103/AM12	
Date: 26.06.2012		Request for amendment in description of import item in advance authorization.	

The representative of the firm attended the PH and explained the details of the case. After discussion, the Committee decided to modify norms of subject authorization as under:

1. Description of import item No.56 to be modified as Non Alloy HR Plates and Coils, 16 mm thick to 165 mm thick.
2. Quantity of import item No.56 to be allowed 1168185 kgs.
3. Import items No. 57 to 66, 121 to 127, 182 to 188 to be deleted.
4. There shall be no change in CIF value of Advance Authorization.

The RLA may take necessary action accordingly.

S.No.69

Case No.A/R-04	M/s. Netafim Irrigation India Ltd., Mumbai	HQ F.No.01/80/050/00162/AM11/ DES-I	Lic.No. & Date 3410026833 dt.16.04.2010
Meeting No.07/13		RA F.No.34/24/040/00217/AM09	
Date: 26.06.2012		Ratification of norms	

Based on the written comments of C&PC received vide their OM No.46011/55/2010-PC-II dated 18.05.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Raw-material sought to be Imported	Quantity
1. HDPE Granules	8.1615 gm
2. Master Batch (Plasblack)	1.8376 gm
3. LLDPE Granules	22.6507 gm
4. LDPE Granules	8.1615 gm
5. Emitters (Drippers)	1.9908 No.(0.487 gm)

The RLA may take necessary action accordingly.

S.No.70

Case No.A/R-09	M/s.Bharat Heavy Electricals Limited, Trichi	HQF.No.01/80/050/00327/AM12/DES-I	Lic.No. & Date
Meeting No.07/13		RA F.No.04/24/040/00116/AM12	0410128795 dt.30.09.2011
Date: 26.06.2012		Revision of norms	

Based on the written comments of DHI received vide their UO Note dated 26.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as per SION C-1742 under GN4 basis except for following:-

1. Item No.2 – To be allowed at 1.05 kg/kg content.
2. Item Nos. 6 to 17 – To be allowed on Net to Net with accountability clause.
3. Item No.3 and 4 – 1.02 kg/kg content.

The RLA may take necessary action accordingly.

S.No.71

Case No.A/R-10	M/s.Strip-N-Metal Equipment	HQF.No.01/81/050/00789/A07/DES-I	Lic.No. & Date
Meeting No.07/13		RA F.No.05/24/040/00836/AM07	0510197641 dt.10.01.2007
Date: 26.06.2012		Ratification of norms	

The Committee noted that the request of the firm to be send to DC(MSME) for examination and comments. The case is to be re-listed on 07.08.2012.

S.No.72

Case No.A/R-11	M/s.Shree Gayatri Healds Manufacturing Co.	HQF.No.01/80/050/00476/A11/DES-I	Lic.No. & Date
Meeting No.07/13		RA F.No.52/80/040/00018/AM11	5210032162 dt.08.10.2010
Date: 26.06.2012		Ratification of norms	

On the recommendation of DIPP representative present in the meeting, the Committee decided to ratify the norms under GN-4 for the Engineering Product.

The RLA may take necessary action accordingly.

Sl.No.73

Case No. C- 18	M/s. Pipavav Shipyards Ltd., Amreli	F.No.01/81/80/162/00612/AM11/DES.I
Meeting No.07/13		Fixation of input output norms in respect of 100% EOU for the export product “ Ship, Cargo Ships, Barges & Vessels for Transport, Factory Ship, Life Boats, Hulls and Vessels falls under Chapter 89 of ITC(HS) – reg.
Date: 26.06.2012		

The Committee noted that the comments from Ministry of Shipping are not received even after several reminders. The Committee, therefore, decided to address a D.O. letter to Ministry of Shipping from Chairman, NC-I. The case is to be re-listed on 07.08.2012.

Sl.No.74

Case No. C – 18	M/s. Bhukanvala Diamond Systems Pvt. Ltd., Navsari	HQ F.No.01/80/162/00056/AM12/DES-I
Meeting No.07/13		Request for fixation of Standard Input Output Norms (SION) for the export product “Die Sets and PVC Blister Moulds” in respect of 100% EOU
Date: 26.06.2012		

The Committee noted that the firm has not replied to this office letter dated 04.06.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 07.08.2012.

Sl.No.75

Case No. C – 33	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00914/AM12/DES-I
Meeting No.07/13		Fixation of Scrap/Wastage norms for the export product “Level Indicator Assembly” in respect of 100% EOU.
Date: 26.06.2012		

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.08.2012.

Sl.No.76

Case No. C – 01	M/s. Terumo Penpol Ltd., Trivandrum	HQ F.No.01/80/050/00258/AM12/DES-I
Meeting No.07/13		RA's F. No.53/24/040/00011/AM12
Date: 26.06.2012		Modification of SION as per Para 4.9 of HBP (Vol.-I)

The Committee noted that firm's reply dated 9.7.2012 was received and decided to forward copy to C&PC for examination. The case is to be re-listed on 07.08.2012.

Sl.No.77

Case No. C – 02	M/s. LEO Primecomp Pvt. Ltd., Puducherry	HQ F.No.01/80/162/01253/AM12/DES-I
Meeting No.07/13		Request of input output norms for the export product “Automated Teller Machined” in respect of 100% EOU – reg.
Date: 26.06.2012		

Based on the written comments of DIPP received vide their UO Note dated 26.06.2012, the Committee decided to fix the ad-hoc norms as under:-

“Keeping in view the finished shape of components/parts and various machining operations including turning, grinding, drilling, etc. involved in the manufacturing of components/parts, it is recommended that Scrap wastage norms for various Engineering machined components/parts (123 Nos.) of “Automatic Teller Machines” etc. may be fixed for the EOU in terms of para 6.8(e) of the Foreign Trade Policy 2009-14, as per the Inspection report of MSME-Development Institute, Chennai submitted by them to Development Commissioner, Madras Special Economic Zone vide their letter dated 22.09.2011.

The RLA may take necessary action accordingly.

Sl.No.78

Case No. C – 03	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00090/AM13/DES-I
Meeting No.07/13		Fixation of SION for the export product “Collar 4 – ¾ Inches EWR CTN” –reg.
Date: 26.06.2012		

The Committee noted that the firm has not clarified the use of solid bar in place of seamless tubes reply dated 21.06.2012. However, the Committee decided to advise the firm to appear in Personal Hearing on 07.08.2012 to explain the details of the case. The case is to be re-listed on 07.08.2012.

Sl.No.79

Case No. C – 04	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00083/AM13/DES-I
Meeting No.07/13		Fixation of SION for the export product “Collar 6 ¾ Inches Collar EWR Phase-4” –reg.
Date: 26.06.2012		

The Committee noted that the firm has not clarified the use of solid bar in place of seamless tubes in their reply dated 21.06.2012. However, the Committee decided to advise the firm to appear in Personal Hearing on 07.08.2012 to explain the details of the case. The case is to be re-listed on 07.08.2012.

Sl.No.80

Case No. C – 05	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00145/AM13/DES-I
Meeting No.07/13		Fixation of SION for the export product “Collar Collar 9 ½ Inches EWR Phase 4” –reg.
Date: 26.06.2012		

The Committee noted that the firm has not clarified the use of solid bar in place of seamless tubes reply dated 21.06.2012. However, the Committee decided to advise the firm to appear in Personal Hearing on 07.08.2012 to explain the details of the case. The case is to be re-listed on 07.08.2012.

Sl.No.81

Case No. C – 06	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00082/AM13/DES-I
Meeting No.07/13		Fixation of SION for the export product “Collar Collar High Flow 8 Inch EWR Phase 4” –reg.
Date: 26.06.2012		

The Committee noted that the firm has not clarified the use of solid bar in place of seamless tubes reply dated 21.06.2012. However, the Committee decided to advise the firm to appear in Personal Hearing on 07.08.2012 to explain the details of the case. The case is to be re-listed on 07.08.2012.

S.No.82

Case No.A/R-12	M/s.L&T Tutbine	MHI	HQF.No.01/80/050/00881/AM11/DES-I	Lic.No. & Date
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Meeting No.07/13	Generators Pvt. Ltd., Mubmai	RA F.No.03/95/040/00926/AM11	0310620641 dt.10.03.2011
Date: 26.06.2012		Amendment / inclusion of additional items.	

Based on the written comments of DHI received vide their UO Note dated 26.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Item No. 22 to 26 – To be deleted as requested due to indigenous development.
2. Item No. 88 to 146 - To be added on Net to net with accountability.

The RLA may take necessary action accordingly.

S.No.83

Case No.A/R-13	M/s.L&T MHI Tutbine Generators Pvt. Ltd., Mubmai	HQF.No.01/80/050/00136/AM11/DES-I	Lic.No. & Date
Meeting No.07/13		RA F.No.03/95/040/00945/AM11	0310620136 dt.08.03.2011
Date: 26.06.2012		Amendment in list of goods & CIF Value	

Based on the written comments of DHI received vide their UO Note dated 26.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Item No. 88 to 134 – To be allowed on Net to net with accountability.

The RLA may take necessary action accordingly.
